

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 10th Day of December, 2004.

Contempt Application No. 155 of 2004.

Hon'ble Mr. A.K. Bhatnagar, Member- J.
Hon'ble Mr. D.R. Tiwari, Member- A.

Shiv Bachan Ram S/o Sri Shyam Narayan,
R/o Vill. Chitarkoni, Post- Sihani,
Distt. Ghazipur.

.....Applicant

Counsel for the applicant :- Sri Shamim Ahamad.

V E R S U S

1. Udaik Krishna, Director of Postal Services,
Allahabad.
2. Hari Lal Gupta, Superintendent of Post Offices,
Peer Nagar, Distt. Ghazipur.

.....Respondents

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, JM.

Applicant has filed this contempt application for punishing the respondent Nos. 1 and 2 for wilful disobedience of the order and direction passed in O.A No. 1500/2002 dated 08.01.2004 by which following order was passed :-

"Having regard to the reasons stated and discussion made above, annexure-1 dated 11.11.2002 is quashed and set aside with consequential benefits. However, respondents shall be at liberty to take appropriate action by putting the applicant on notice, if so advised and also following the principles of natural justice. "

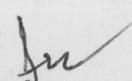
2. Learned counsel for the applicant invited our attention to para 18 of the contempt application and submitted that the opposite party No. 1 sent communication on 22.03.2004, 16.06.2004

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and 08.07.2004 to the opposite party No. 2 to take appropriate action in compliance of the Tribunal's order dated 08.01.2004 and further the matter be decided expeditiously.

3. We have gone through the grounds taken in the contempt application and order dated 08.01.2004 passed in O.A No. 1500/2002 and find no case of contempt is made out, therefore, it is rejected in limine. However, the respondents may decide the representation of the applicant dated 17.02.2004.


Member- A.


Member- J.

/Anand/